

165

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI-110001.

Original Application No.48/2024

Ashwani Kumar Saini

Applicant

Vs

State of Himachal Pradesh & Others

Respondents

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Respondent-5

Date: 06.07.2024

Place: Mandi (HP)

  
Deputy Commissioner  
Mandi District Mandi (HP)  
Through

*Divyanshu*

Divyanshu Kumar Srivastava  
Advocate – D/1383/2015  
AOR, Supreme Court  
48, Lawyers Chamber, Supreme Court  
9711872319  
Dksrivastava0511@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI .

Original Application No.48/2024

Ashwani Kumar Saini, Mahasachiv, Sunder Nagar Progressive  
Development Forum(R), 10 Indira Market, BBMB Colony Sunder  
Nagar , District Mandi (HP).



Applicant.

*Versus*

1. Ministry of Environment, Forest and climate change through its Secretary.
2. State of Himachal Pradesh through its Chief Secretary HP.
3. Himachal Pradesh Pollution Control Board through its Member Secretary.
4. National Highway Authority of India through it Project Director, PIU, Mandi, Bagla Muhal Chakkar, PO Nagchala, Mandi.
5. District Magistrate Mandi (HP).
6. District Magistrate Bilaspur (HP).

ATTESTED

G

BHANU Advocate  
Distt & Sessions Commissioner  
Mandi (H.P.)

Respondents

**RESPONSE/REPLY ON THE BEHALF OF RESPONDENT NO  
5 i.e. DEPUTY COMMISSIONER MANDI IN OA NO 48/2024.**

**May It Please Your Lordships:-**

**Respectfully Sheweth:-**

1. That in the present matter, the Hon'ble National Green Tribunal New Delhi, took cognizance upon letter petition dated

*[Signature]*  
Deputy Commissioner  
Mandi Distt. Mandi (H.P.)

13-08-2023 sent by Ashwani Kumar Saini, Mahaschiv, Sunder Nagar Progressive Development Forum( R) 10 Indira Market, BBMB Colony Sunder Nagar ,wherein it has been averred that illegal mining on hilly area in Kiratpur Sunder Nagar Four lane is being carried out at very large scale scrapping through hills indiscriminately at various places at Kiratpur Sunder Nagar Four lane in State of Himachal Pradesh. Huge quantity of bajri, stone and other mineral material by scrapping is being extracted from hills using heavy machineries in violation of environmental laws and norms.

2. That this Hon'ble NGT has passed the following directions vide order dated 20-05-2024, which is reproduced as under :-

"10. Entire report nowhere shows, whether construction was carried out after obtaining requisite permission/NOC from all concerned authorities and whether the extraction of stone was in accordance with law.

ATTESTED

(S)

BHANU ADVOCATE  
 Civil & Arbitration Commissioner  
 Mandi (H.P.)

11. In these facts and circumstances, we find it appropriate to implead following respondents:-

1. Ministry of Environment, Forest and climate change through its Secretary.
2. State of Himachal Pradesh through its Chief Secretary HP.
3. Himachal Pradesh Pollution Control Board through its Member Secretary.
4. National Highway Authority of India through it Project Director, PIU, Mandi, Bagla MuhalChakkar, PO Nagchala, Mandi.
5. District Magistrate Mandi (HP).

  
 Deputy Commissioner  
 Mandi Distt. Mandi (H.P.)

6. District Magistrate Bilaspur (HP).

3. That in compliance of the order dated 07/03/2024 of Hon'ble National Green Tribunal, a Joint Committee has been constituted under the Chairmanship of Additional Deputy Commissioners of District Mandi and all stakeholders departments in order to verify the allegations made in the complaint and to take necessary action.

4. The members had inspected the four lane from Sunder Nagar (Pungh) to Baloh Toll Plaza, a total stretch of approx. 16 Km, under the jurisdiction of District Mandi on dated 10.04.2024 under the Chairmanship of Additional Deputy Commissioner Mandi and Sub Divisional Magistrate (SDM) Sundernagar.

5. During the joint inspection, it was observed that cutting / excavation of hills have been carried out at 06 no's of locations :

A. Near Pungh on four lane (Near Dear Café & Lounge), Sundernagar, Distt. Mandi (Lat: 31.509443, Long: 76.87545).

B. Near Jio Petrol Pump Sundernagar, Distt. Mandi (Lat: 31.503068, Long: 76.874851).

C. Vill. Chamukha, Sundernagar, Distt. Mandi (Lat: 31.497679, Long: 76.874431).

D. VPO Jarol, Tehsil Sundernagar, Distt. Mandi (Lat: 31.454402 Long: 76.86005).

E. Near entry to Tunnel No. 4 Fourlane Distt. Mandi (Lat: 31.44571, Long: 76.842077).

F. VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823).

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SHANU Advocate  
C.A. & Assistant Commissioner  
Mandi (H.P.)

  
Deputy Commissioner  
Mandi Distt. Mandi (H.P.)

6. That in compliance to this Hon'ble Tribunal judgment/order dated 20-05-2024, the replying respondent has sought the detailed spot report from Sub-Divisional Officer (C), Sunder Nagar and other stake holder departments i.e. Project Director , NHAI Mandi, Mining officer and Town Planner Mandi vide this office letter No E-file No 195875/MND-DEV-DA-II/OA.No 48/2024-19679-82 dated 29-05-2024 regarding details of permission/NOC issued for the construction done / carried out and latest status report regarding permission issued or violations observed and action taken report of these spots which were identified during the Joint Inspection from Baloh Toll Palaza to Sunder Nagar on Kiratpur to Sunder Nagar fourlane. A copy of letter dated 29.05.2024 is attached as **Annexure R-5/I**.

7. That the Sub Divisional Officer (C) Sunder Nagar has submitted status report vide his office letter No SDM/SNR/AO Kgo/2034-5571 dated 11-06-2024 that the spot mentioned at S. No 1 to 6 in para No 3 above have caused cutting in their own land for the development purpose and not extracted sand stone and made construction on their own land on the spot.

As per the report submitted by Mining Inspector Sunder Nagar the land owners have developed the plot on their own land and debris was dumped on their private land and no minerals have been extracted for the purpose of sale and commercials activities. The report received from SDO(C) Sunder Nagavide office letter No SDM/SNR/AO Kgo/2034-5571 dated 11-06-2024 is enclosed as **Annexure R-5/II** for kind perusal.

ATTESTED

(B)

BHANU Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

Deputy Commissioner  
Mandi Distt. Mandi (H.P.)

8. That the Town and Country Planner Mandi vide letter No TCP(M)T-61-(NGT) Vol-I/2021-22 dated 07-06-2024 has informed that the site no 1,2,3 fall under Sunder Nagar planning area and site No 4,5,6 fall under four lane Planning Area. All these six sites as mentioned herein above were visited by the team of their department and its was reported that no building constructions activity found on the sites. The retaining wall was found constructed at site no 4 for the protection of land only.

It is further submitted that neither Permission/NOC for building construction was applied not department/ office has granted permission/ NOC for building construction of these sites. Further, the department has also issued notices under section 38 of HPTCP Act 1977 to all owner of six sites as mentioned herein above. The owner of site no 3 submitted his reply that the retaining wall was constructed for the protection of land but due

**ATTESTED** to heavy rain some portion got collapsed during the heavy rain.

  
 BHANU Advocate  
 Oath & Affidavit Commissioner  
 Mandi (H.P.)

The constructions work will be carried out with prior permission of department. No construction activities were found at these sites except the construction of retaining wall in one site. The copy of report submitted vide letter No TCP(M)T-61-(NGT) Vol-I/2021-22 dated 07-06-2024 is enclosed as **Annexure R-5/III** for kind perusal please.

9. That as per the report received from Mining Officer Mandi vide letter No MO/MDI/NGT/OA No 48/2024-740 dated 24-06-2024 that no illegal mining activities has been observed during the inspection of these sites. The land owners had developed these plots on their private land and no mineral was extracted for

  
 Deputy Commissioner  
 Mandi Distt. Mandi (H.P.)

the purpose of sale / commercial activities. The copy of letter dated 24-06-2024 is enclosed as Annexure R-5/IV.

10. The Project Director NHAI, PIU-Mandi vide his letter No NHAI/PD/PIU-Mandi/2023-24/Misc/05/681 dated 19-06-2024 has informed that their office has not provided any permission / NOC for cutting at any locations. Further Notices have been issued for unauthorised access from the NH being Highway Administrator under section 24 of NH land and traffic Act 2002 and directed them to take necessary access permission from NH. The copy of letter dated 19-06-2024 is enclosed as Annexure R-5/IV.

11. **Prayer:-**

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(S)

SHANU Advocate

Chair & Advisory Commissioner  
Mandi (H.P.)

In view of submissions made above, it is humbly submitted that the matter may kindly be disposed of qua the replying respondent. Any other order deemed fit by the Hon'ble Tribunal may kindly be passed in the interest of justice.

Respondent-5

Deputy Commissioner  
Mandi, District Mandi.  
Mandi Distt. Mandi (H.P.)

Through

*Divyanshu*

Divyanshu Kumar Srivastava  
Advocate – D/1383/2015  
AOR, Supreme Court  
48, Lawyers Chamber, Supreme Court  
9711872319  
Dksrivastava0511@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.  
(Original Application No. 48/2024)

In the matter of :-

Ashwani Kumar Saini.

....Applicant

Versus

State of Himachal Pradesh & Ors.

...Respondents

**AFFIDAVIT**

I, **Rohit Rathour**, S/o late **Sh. Kartar Singh**

Age 44 years, Addl. Deputy Commissioner Mandi and presently holding additional charge of Deputy Commissioner, Mandi, H.P., do hereby solemnly affirm and state as under: -

1. That I am arrayed as Respondent no.5 in the captioned matter. I am fully conversant with the facts and circumstances of the case and I have been duly authorized and am, therefore, competent to affirm this affidavit.
2. I state that I have read the contents of the Reply. I state that the facts contained therein are true to the best of my knowledge and belief as derived from the record.
3. I state that the legal argument in the Reply is based on the legal advice given to me by my Counsel and factual statements are based on documents/records relied upon.

**ATTESTED**

(B)

BHANU Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

**DEPONENT**  
Deputy Commissioner  
Mandi Distt. Mandi (H.P.)

VERIFICATION

I, the Deponent above named, do hereby verify that the contents of paragraph no. 1 to 3 of the above affidavit are true and correct to the best of my knowledge

and belief, no part of it is false and nothing material has been concealed there from.

**SHANGU Advocate**  
Oath & Affidavit Commissioner  
Mandi (H.P.)

Verified at 6th on this \_\_\_ day of July 2024.

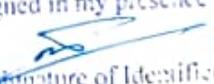
  
**DEPONENT**  
Deputy Commissioner  
Mandi Distt. Mandi (H.P.)

Sr No 1888/24  
Declared before me on oath/affirmation  
on the 6th day of July 2024  
at Mandi Deponent  
who was Mr. Nela Ram De  
Who officer Mandi  
Certified that the contents of the affidavit  
are true and correct to the deponent  
who admitted them to be correct.

  
Deponent  
**Deputy Commissioner**  
Mandi Distt. Mandi (H.P.)

  
Oath Commissioner

I know personally the deponent  
who has signed in my presence

  
Signature of Identifier  
Nela Ram De officer  
Mandi

From

The Deputy Commissioner  
Mandi District Mandi H.P.

To,

1. The Sub-Divisional Magistrate Sundernagar, Distt. <sup>Mandi</sup> Bilaspur HP.
2. The Project Director, NHAI PIU Gutkar, Distt. Mandi HP.
3. The Mining Officer Mandi, Distt. Mandi HP.
4. The Town Planner, Town & Country Planning Department, Distt. Mandi HP

Dated Mandi the 29 May, 2024

**Subject:** Order dated 20.05.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

Sir/Madam,

Please find enclosed herewith the copy of latest orders dated 20.05.2024 passed by the Hon'ble NGT in OA No. 48/2024 titled as Ashwini Kumar Saini V/s State of HP vide which Hon'ble NGT has passed following directions:

...10. Entire report nowhere shows whether construction was carried out after obtaining requisite permission/NOC from all concerned authorities and whether the extraction of stones was in accordance with law.

11. In these facts and circumstance, we find it appropriate to implead following as respondents;

1. Ministry of Environment, Forest and Climate Change through its Secretary
2. State of Himachal Pradesh through Chief Secretary
3. Himachal Pradesh Pollution Control Board through its Member Secretary
4. National Highway Authority of India through its Project Director, PIU, Mandi, Bagla Muhal Chakkar, P.O, Nagchala, Mandi.
5. District Magistrate, Mandi
6. District Magistrate/ Deputy Commissioner, Bilaspur

12. The registry shall issue notices to all the above respondents. They may file their response within three weeks after receipt of notice..."

In this regard, in order to comply with the orders passed by Hon'ble NGT it is requested to submit the details of the permissions/NOC issued for the constructions done/ being carried out from Baloh Toll Plaza to Sundernagar. It is also requested to submit the latest status report regarding permissions issued or violations observed and action taken thereof w.r.t the spots identified during the Joint Inspection from Baloh Toll Plaza to Sundernagar as mentioned below:

1. Near Pungh on four lane (Near Dear Café & Lounge), Sundernagar, Distt. Mandi (Lat: 31.509443, Long: 76.87545).
2. Near Jio Petrol Pump Sundernagar, Distt. Mandi (Lat: 31.503068, Long: 76.874481).
3. Vill. Chamukha, Sundernagar, Distt. Mandi (Lat: 31.497679, Long: 76.874431).
4. VPO Jarol, Tehsil Sundernagar, Distt. Mandi (Lat: 31.454402 Long: 76.86005).
5. Near entry to Tunnel No. 4 Fourlane Distt. Mandi (Lat: 31.44571, Long: 76.842077).
6. VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823).

The Compliance-cum-Action Taken report within a week positively as the latest report is to be submitted within three weeks i.e. till 10.06.2024 in the Hon'ble NGT.

Encl: Hon'ble NGT Orders

Yours faithfully,

Rohit Rathour, HAS  
Additional Deputy Commissioner  
Mandi, Distt. Mandi

041  
3  
P.E 72847523214  
18/6/24/14/6/24  
175  
Reg  
ANNEXURE-3 II  
FL 638858  
19/6/24  
NGT Court Matter 10

From No. SDM/SNR/A.O.Kgo./2024- 5171

To Sub Divisional Officer (Civil),  
Sundernagar, District Mandi, H.P.

✓ The Deputy Commissioner,  
Mandi, Distt. Mandi, H.P.

DA II  
SD  
15/6

Dated: S.Nagar 11<sup>th</sup> June, 2024.

Subject:- Orders dated 20-05-2024 passed by the Hon'ble National  
Green Tribunal in O.A. No. 48/2024 titled as Ashwani Kumar  
Saini V/s State of H.P.

Sir,

Kindly refer to your office letter No. MND/Dev./D.A.-II./O.A.

No.48 2024/2024- 20809-13 dated 7<sup>th</sup> June, 2024 on the subject cited above.

In this regards, it is, submitted that the status report pertains to the  
above titled case prepared and is being sent herewith to your good office for  
information and further necessary action please.

Encl:- As above (१ अक्षर)

Yours faithfully,

  
Sub Divisional Officer (Civil),  
Sundernagar, District Mandi, H.P.

STATUS REPORT

In compliance to the order dated 20<sup>th</sup> May, 2024 passed by the Hon'ble National Green Tribunal Principal Branch, New Delhi, Court No.-2, Item No. 3, in Original Application No. 48/2024 titled as Ashwani Kumar Saini Versus State of Himachal Pradesh the undersigned has sought spot report from the offices of the Tehsildar, Sundernagar, District Mandi, H.P., Mining Officer Sundernagar, District Mandi, H.P. and Planning Officer, Sundernagar, District Mandi, H.P. as under:-

1. The Tehsildar, Sundernagar, District Mandi, H.P. submitted its report vide letter no. TDR/SNR/OK/2024-1076-78 dated 15-05-2024 before this office and submitted that the persons Serial Number 1 to 6 have caused of cutting in their own land for development purpose and have not extracted sand, stone and made construction on their own land on the spot. (Copy of the report of the Tehsildar, Sundernagar is **annexed as annexure-A**).

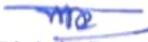
2. And the Mining Inspector, Sundernagar, District Mandi, H.P. submitted its report vide letter no. MO/MDI/NGT/- 651 dated 06-06-2024 and found that the local villagers that are land owners have developed the plot on their own land and debris show was dumped on their private land and no minerals has been extracted for the purpose of sale and commercials

activities. (Copy of the report of the Mining Officer, Sundernagar is **annexed as annexure-B**).

3. That the Planning Officer, Sundernagar, District Mandi, H.P. submitted its report vide letter no.TCP/(SNR)Misc Vol-II/2020-126 dated 05-06-2024 which reveled that owners of all the 6 sites how have caused cutting on their own land has been issued the notices U/s 38 of HPTCP Act, 1977 to the concerned owners of 6 site and the reply to the Show Cause Notice is still awaited and it is further submitted that the Planning Officer has requested to the Registrar/Sub Registrar concerned vide his office letter no. TCP(SNR)ACT &Rules Vol-I/2015-82-83 dated 18-05-2024 to not register any sale/purchase of the land in Sundernagar planning area and four lane planning areas without prior permission of Sub-Division of land from this office/Department. (Copy of the report of the Planning Officer, Sundernagar is **annexed as annexure-C**).

As such the reports sought from the above said agencies no illegal mining was carried out for the purpose of sale or commercial activities. Hence the status/compliance report is submitted for your kind perusal and further necessary action please.

Incl:-as above

  
Girish Sumra (HPAS)  
Sub Divisional Magistrate,  
Sundernagar, District Mandi, H.P.

क्रमांक:- टी.डी.आर./एस.एन.आर./ओ.के./2024-1076-78

प्रेषक:-

तहसीलदार,  
सुन्दरनगर।

सेवा में,

उपमण्डलाधिकारी(ना0),  
सुन्दरनगर, जिला मण्डी।

दिनांक, सुन्दरनगर

15 मई, 2024

विषय:-

Order dated 07-03-2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as  
Ashwani Kumari V/s State of H.P.

महोदय,

उपरोक्त विषय पर आपके कार्यालय पत्र संख्या: संख्या:एस.डी.एम./एस.एन.आर/ का.का./2024  
1755-57 दिनांक 23-04-2024 की अनुपालना में निवेदन है कि तहसील सुन्दरनगर के अंतर्गत स्थित क्षेत्र र  
सम्बन्धित किस्मवार भूमि की पहचान क्षेत्रीय अभीकरण से करवाई गई। रिपोर्ट निम्न प्रकार से है:-

क्रम संख्या	नाम भूमि मालिक	Latitude	Longitude	नाम महाल मय नम्बर खसरा	वास्तुस्थिती
1.	बालक राम पुत्र गोकल दास पुत्र तुलसी राम	31.50928	76.875422	30, 1139/31 महाल चमुखा/41	अपनी मलकीयती भूमि लगभग 03-10-00 बीघा में कटिंग की है।
2.	श्रीमती कुशम लता पत्नी सुभाष चन्द पुत्र चेताराम	31.504976	76.874851	1240/870/207 महाल चमुखा/41	अपनी मलकीयती भूमि लगभग 00-17-00 बीघा में कटिंग की है।
3.	बालक राम पुत्र गोकल दास पुत्र तुलसी राम	31.504976	76.874851	1154/89 महाल चमुखा/41	अपनी मलकीयती भूमि लगभग 02-05-00 बीघा में कटिंग की है।

4. ✓	सुरेन्द्र पुत्र पदम सिंह पुत्र भीखम	31.497679	76.874431	1322/1059/405 महाल चमुखा/41	अपनी मलकीयती भूमि लगभग 01-00-00 बीघा में कटिंग की है।
5. ✓	सुनील कुमार पुत्र हेम राज पुत्र नन्दलाल व श्रीमती द्रोपदी देवी पत्नी भाग सिंह पुत्र माधू	31.497679	76.874431	1324/1060/405 महाल चमुखा/41	अपनी मलकीयती भूमि में लगभग 00-12-00 बीघा में कटिंग की है।
6. ✓	जगरनाथ पुत्र गुरदास पुत्र घुघर निवासी देहवी	76.842077	31.44571	1109/285 महाल देहवी/84 उप-तहसील डैहर	सालम रकवा 02-03-00 बीघा में कटान हुआ है

अतः मूल छानबीन रिपोर्ट क्षेत्रीय अभीकरण साथ संलग्न करके महोदय की सेवा में आगामी कार्यवाही हेतु प्रेषित है।

भवदीय,

तहसीलदार,  
सुन्दरनगर

पृष्ठांक संख्या- यथोपरी

दिनांक:-

15 मई, 2024

प्रतिलिपि:- 1. Regional Officer HPSPCB Bilaspur Distt. Bilaspur H.P. को सुचनार्थ प्रेषित है।

2. योजना अधिकारी नगर योजना कार्यालय, सुन्दरनगर, मंडी हि.प्र.को उनके कार्यालय पत्र संख्या:TCP(SNR)Misc/vol-II/2020-72-72 DATED 13-015-2024 के संदर्भ में सुचनार्थ प्रेषित है।

तहसीलदार  
सुन्दरनगर





निम्नलिखित स्थानों पर सर्वेक्षण किया गया है।  
 1. मंडल क्षेत्र 784 का एक स्थान का स्थल निर्धारण किया गया।  
 स्थिति विवरण निम्न प्रकार है।

क्रमांक	स्थान का नाम	Longitude	Latitude	सर्वेक्षण नंबर आदि विवरण
1	जोखनाथ पुत्र जोखनाथ पुत्र पुत्र पुत्र पुत्र (सर्वेक्षण स्थल का नाम कुछ है।)	76.842077	31.44571	1109/285 2-3-0 मीटर सर्वेक्षण स्थल

अतः स्थिति सही है।

14/05/2024  
 नाम

स्थल

No. MO/MDI/NGT/- 651  
Office: Mining Officer, Distt. Mandi H.P.  
Mandi

Dated: 6-6-2024

To,

The Sub-Divisional Officer(C)  
Sundernagar, Distt. Mandi, H.P.

Subject: Order Dated 07.03.2024 Passed by the Hon'ble NGT in O.A. no. 48/2024  
titled as Ashwani Kumar Saini V/s State of H.P.

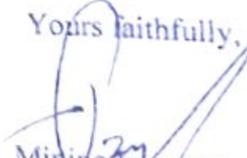
Sir,

This is in with reference to your office letter number No. SDM/SNR/O.K./2024-4248 Dated 22.05.2024 on the subject cited above.

In this context, the sites under question have been inspected by the undersigned on dated 05.06.2024 and 06.06.2024. During the course of inspection, no fresh signs of mining were noticed on the said spots. On enquiry, it has been revealed by the local villagers that the land owners have developed the plots on the alleged land and the debris so generated was dumped on their private land, as such no mineral has been extracted for the purpose of sale/commercial activities, therefore no action as per Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and Storage) Rule 2015 was taken on the spot.

The report is submitted for your information and further necessary action please.

Yours faithfully,

  
Mining Inspector,  
SunderNagar,  
Distt. Mandi H.P.

TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

NO. TCP (SNR)Misc Vol-II/2020- 126

Dated: - 05-06-2024

To

The Sub Divisional Officer(C),  
Sundernagar, Distt. Mandi (H.P.).

**Subject: -** Orders dated 07-03-2024 passed by Hon'ble National Green tribunal in  
O.A. No. 48/2024 titled as Ashwani Kumar Saini V/s State of H.P.

**Reference: -** आपके कार्यालय पत्र संख्या एम0डी0एम0/एम0एन0आर0/ओ0के0/2024-4248 दिनांक 22-  
05-2024.

Sir,

With reference to the subject cited above. In this regard it is submitted that this office has already issued the notice under section 38 of HPTCP Act, 1977 to the owners of all the six sites as mentioned in the letter of the Regional Officer, HPSPCB Bilaspur(H.P.). But the reply of show cause notice is still awaited from their side.

It is further submitted that time to time this office has conveyed to the Registrar/Sub-Registrar to not registered any sale deed of the land without prior permission of Sub-division of the land from this office and recently this office has again sent the request to the Registrar/Sub-Registrar vide this office letter No.TCP(SNR)ACT&Rules/Vol-I/2015-82-83 dated 18.05.2024 to not register any sale/purchase of the land in SunderNagar Planning Area and Four Lane Planning Area without prior permission of sub-division of land from this office/Department.

This is submitted for your information and further necessary action in the matter, please.

Yours faithfully,

*Ashwani Kumar*  
05/06/24  
Planning Officer,  
Town Planning Office,  
Sundernagar Distt. Mandi (H.P)

4

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ANNEXURE-R-5/III

DC/ADC/ADM/AC/DRG	(26)
Branch: SD	
No. 136-2024	DI

TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

11/6/2024

NO:TCP(M) T-61-(NGT matters) Vol-I/2021-22 - 211

Dated 07/06/2024

To

✓ The Deputy Commissioner,  
Mandi Distt. Mandi H.P.

**Subject:-** Order dated 20/05/2024 passed by the Hon'ble NGT in O.A. No.48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

**Reference:-** Your office No. E-File No. 195875/MND-DEV-DA-II/O.A.No.48/2024-19679-82 dated 29/05/2024.

Sir,

With reference to the referred letter on subject cited above, it is submitted that, w.r.t. the reply to the para-10 of Original Application No. 48/2024 titled as Ashwini Kumar Saini Versus State of Himachal Pradesh, the Hon'ble National Green Tribunal as asked, "whether construction was carried out after obtaining requisite permission/NOC from all concerned authorities".

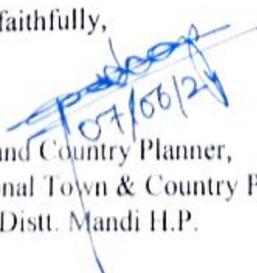
In this regard, it is submitted that, sites No. 1, 2 & 3 fall under Sundernagar Planning Area notified vide Govt. Notification No.TCP-A(3)-1/2018 dated 18/08/2021 and sites No. 4, 5 & 6 fall under Four lane Planning Area notified vide Govt. Notification No TCP-F05/6/2023 dated 28/06/2023. All the listed six sites are along the newly constructed four lane (i.e. Kirtpur-Manali).

It is further submitted that, all the six sites were visited by the team at Town Planning Office, Sundernagar on dated 13/05/2024 and it was reported that there is no building construction activity found either of sites, except at site no. 4 where construction of retaining wall at one side (i.e. rear side) was observed.

It is further submitted that neither permission/NOC for building construction was applied for nor this department/office has granted any permission/NOC for building construction to the listed six nos of sites.

Submitted for information and further necessary action, please.

Yours faithfully,

  
07/06/24  
Town and Country Planner,  
Divisional Town & Country Planning Office,  
Mandi Distt. Mandi H.P.

TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

21

NO. TCP (SNR)NGT/Vol-I/2020- 158-60

Dated: - 19-06-2024

To

✓ The Additional Deputy Commissioner,  
Mandi, Distt. Mandi (H.P.).**Subject: - Orders dated 07-03-2024 passed by Hon'ble National Green tribunal in  
O.A. No. 48/2024 titled as Ashwani Kumar Saini V/s State of H.P.****Reference: - Telephonic message received from your good office on dated 19/06/2024.**

Sir,

With reference to the subject cited above. In this regard it is submitted that this office has already issued the notice under section 38 of HPTCP Act, 1977 (copies enclosed) to the owners of all the six sites as mentioned in the letter of the Regional Officer, HPSPCB Bilaspur(H.P.) which was received through SDM Sundernagar. Today on dated 19/06/2024 only one person i.e. owner of site no 3(Lat 31.497679 Long 76.8704431) has submitted the reply in this office (copy enclosed) stated that the retaining wall was constructed in the year 2013-14 for protection of their land bearing khasra no. 1322/1059/405 mohal Chamukha. During month of August/ September 2023 due to heavy rain the some portion of the retaining wall got collapsed and the some material (soil) of the retaining wall was removed and some of the wall are still lying at site. Owner of site no 3 also mentioned in the reply that they have not carried out any building construction and if in future if any construction work will be carried out they will take prior permission from this department.

It is further submitted that the site no 1,2,3 falls under Sundernagar Planning area notified by GoHP in the year 2014 and redefine the limit of Sundernagar planning area in the year 2021 and the site under reference 4,5,6 falls under four lane planning area notified by GoHP in the year 2023. No construction activity found at sites except site no. 4 where the construction of the retaining wall was observed.

It is further submitted that time to time this office has conveyed to the Registrar/Sub-Registrar to not register any sale deed of the land without prior permission of Sub-division of the land from this office and recently this office has again sent the request to the Registrar/Sub-Registrar vide this office letter No.TCP(SNR)ACT&Rules/Vol-I/2015-82-83 dated 18.05.2024(copy enclosed) to not register any sale/purchase of the land in SunderNagar Planning Area and Four Lane Planning Area without prior permission of sub-division of land from this office/Department.

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This is submitted for information and further necessary action, please.

Yours faithfully,

Adarsh Kumar  
19/6/24  
Planning Officer,  
Town Planning Office,  
Sundernagar Distt. Mandi (H.P)

Encl: As above.

**Copy to:-**

1. The SDO(C ), Sundernagar for information, please.
2. The Town & country Planner, Divisional Town Planning Office, Mandi for information, please.

Planning Officer,  
Town Planning Office,  
Sundernagar Distt. Mandi (H.P)

TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)

No.TCP (SNR) UAC No-36/24 - 85

Dated:- 20-05-2024

To

Sh. Balak Ram S/o Sh. Gokul Dass  
Vill. Chamukha, PO Sehli,  
Tehsil SunderNagar Distt.Mandi, (H.P.).

**Subject :- Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).**

Whereas you have commenced/ carried on/ completed development of land or erection of building by cutting of land measuring (approx) 150 m x 26m & 85m x 34m (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No. 30,1139/31 & 1154/89 at Mohal Chamukha Tehsil SunderNagar District Mandi Himachal Pradesh:-

✓ (a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

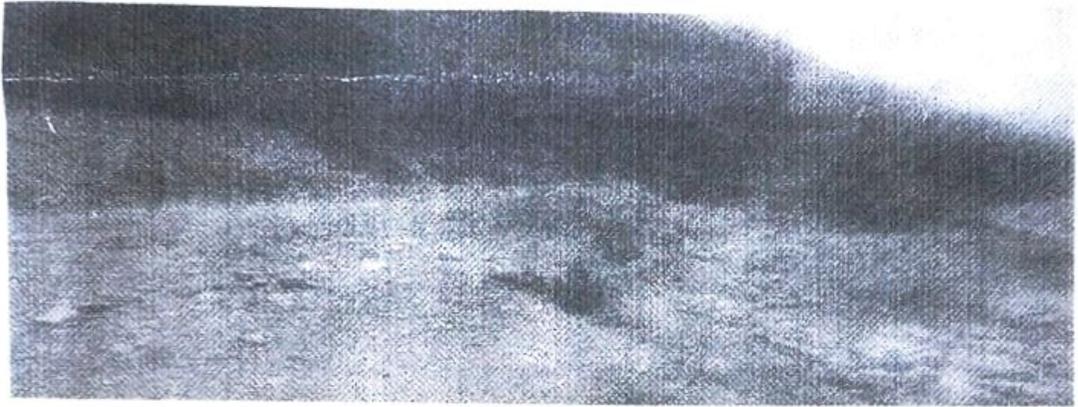
(e) in contravention to the provisions specified under sections 39, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

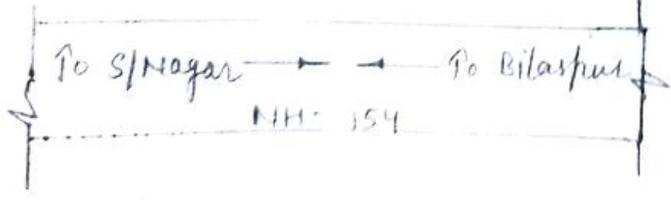
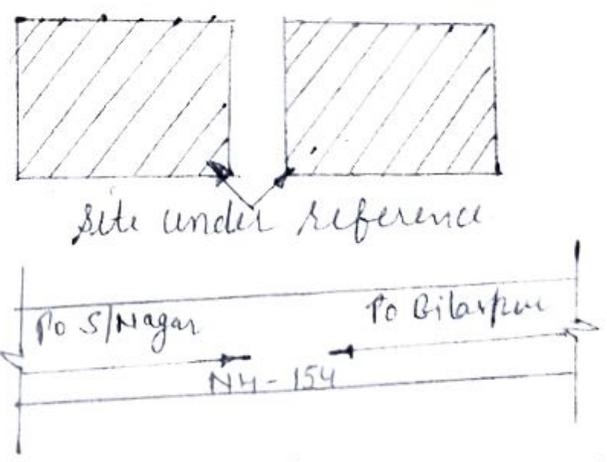
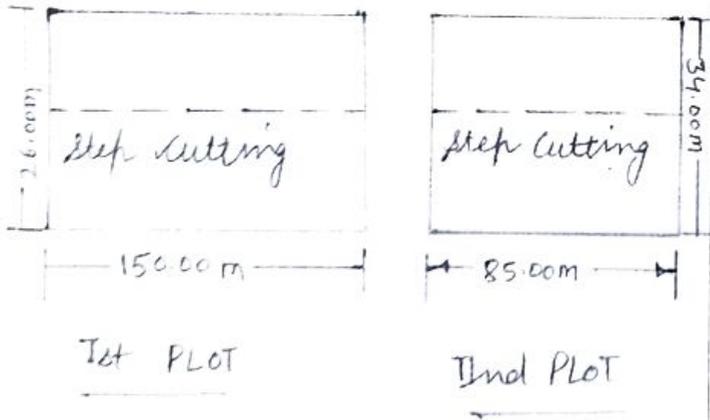
Adarsh Kumar  
20/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P.)

o/c

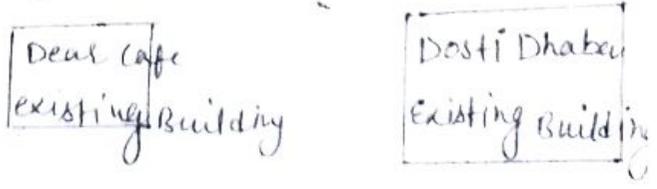
VL



Photographs



PLAN



Location Plan

**TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH**

**NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)**

No.TCP (SNR) UAC No-369/24 - 116

Dated:- 22-05-24

To

Sh. Arun Kumar Jokta S/o Sh. Subhash,  
Vill. Chamukha (Near Reliance Petrol Pump),  
PO Sehli, Tehsil SunderNagar Distt.Mandi, (H.P.).

**Subject: - Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).**

Whereas you have commenced/ carried on/ completed development of land or erection of building by cutting of land measuring (approx) 87m x 33m (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No.-----at Mohal Chamukha Tehsil SunderNagar District Mandi Himachal Pradesh:-

✓ (a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) vide Order No.....dated.....

OR

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

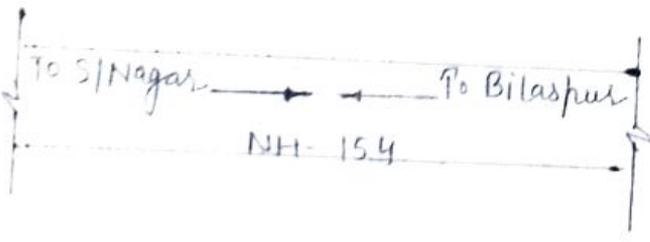
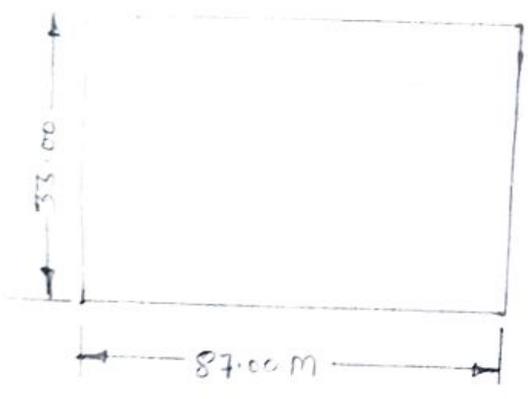
(e) in contravention to the provisions specified under sections 39, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

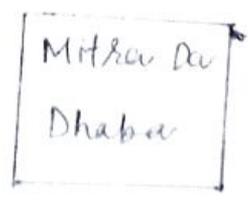
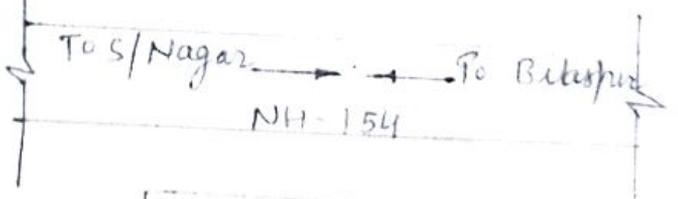
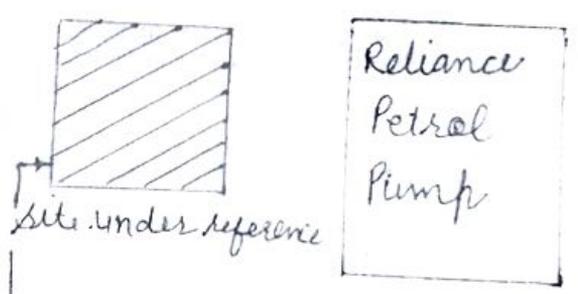
Arun Kumar  
24/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P.)

o/c

VL



PLAN



Location Plan

**TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH**

**NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)**

No.TCP (SNR) UAC No-364/24 - 87.

Dated:- 20/05/2024

To

Sh. Surender S/o Sh. Padam Singh,  
Vill. Chamukha, PO Sehli,  
Tehsil SunderNagar Distt.Mandi, (H.P.).

**Subject :- Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).**

Whereas you have commenced/ carried on/ completed development of land or erection of building by cutting of land measuring (approx) 60m x 30m (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No. 1322/1059/405 at Mohal Chamukha Tehsil SunderNagar District Mandi Himachal Pradesh:-

(a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

(e) in contravention to the provisions specified under sections 29, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

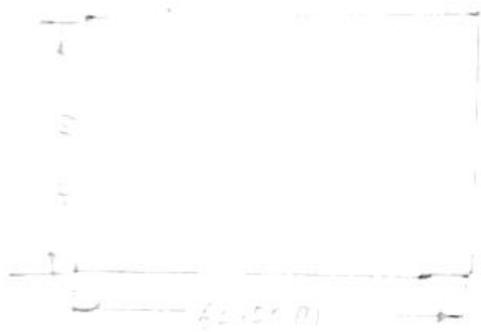
As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

Received At. 05-06-2024  
[Signature]

o/c  
Adarsh Kumar  
20/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P.)  
VL



Photograph



Place

to draw plan

**TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH**

**NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)**

No.TCP (SNR) UAC No-20/24 - 90

Dated:- 21-05-24

To

Sh. Sant Ram S/o Sh. Paras Ram,  
VPO Jarol, Tehsil SunderNagar,  
Distt.Mandi, (H.P.).

**Subject :- Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).**

Whereas you have commenced/ carried on/ completed development of land or erection of building by **constructing retaining wall of height approximately 40 feet** (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No. \_\_\_ at Mohal Jarol Tehsil SunderNagar District Mandi Himachal Pradesh:-

(a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

(e) in contravention to the provisions specified under sections 39, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

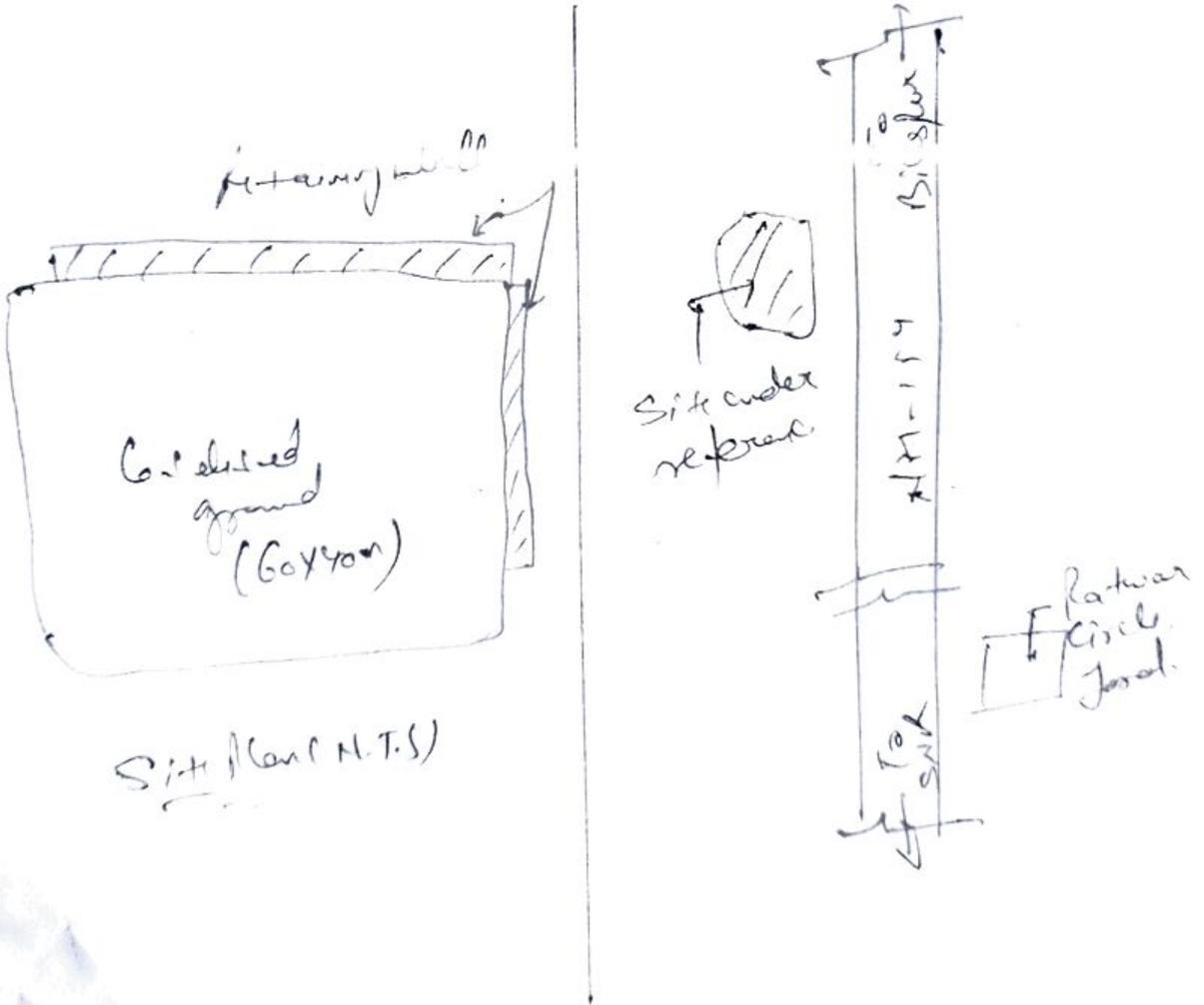
As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

Adlan Kumar  
21/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P.)

30



Photograph



TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)

No.TCP (SNR) UAC No- 19/24 - 89

Dated:- 21-05-24

To

Sh. Jagarnath S/o Sh. Gurdas,  
Vill. Dayohi, PO Kangoo,  
Sub-Tehsil Dehar, Distt.Mandi, (H.P.).

Subject :- Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).

Whereas you have commenced/ carried on/ completed development of land or erection of building by cutting of land measuring (approx) 40m x 30m (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No. 1109/285 at Mohal Dayohi Sub-Tehsil Dehar District Mandi Himachal Pradesh:-

(a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

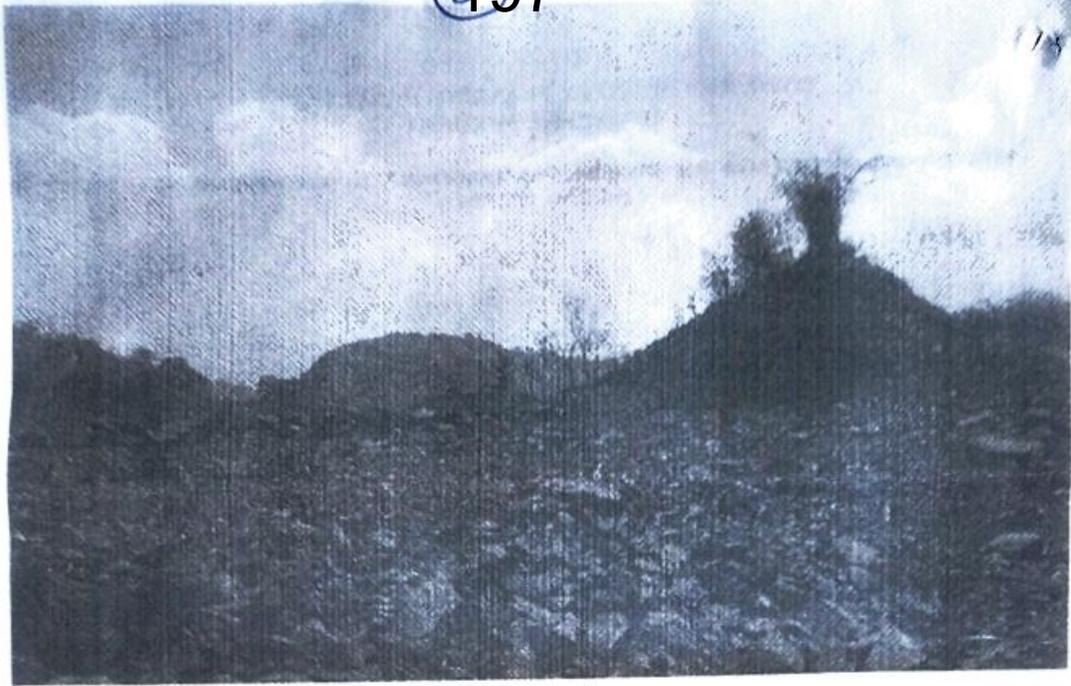
(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

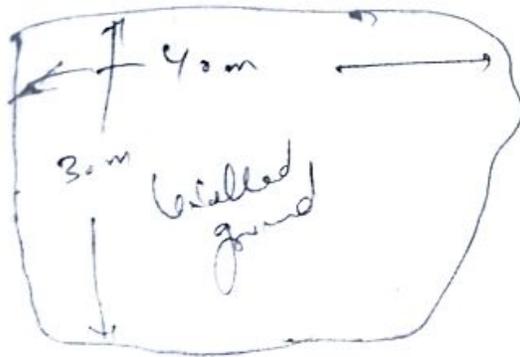
(e) in contravention to the provisions specified under sections 39, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

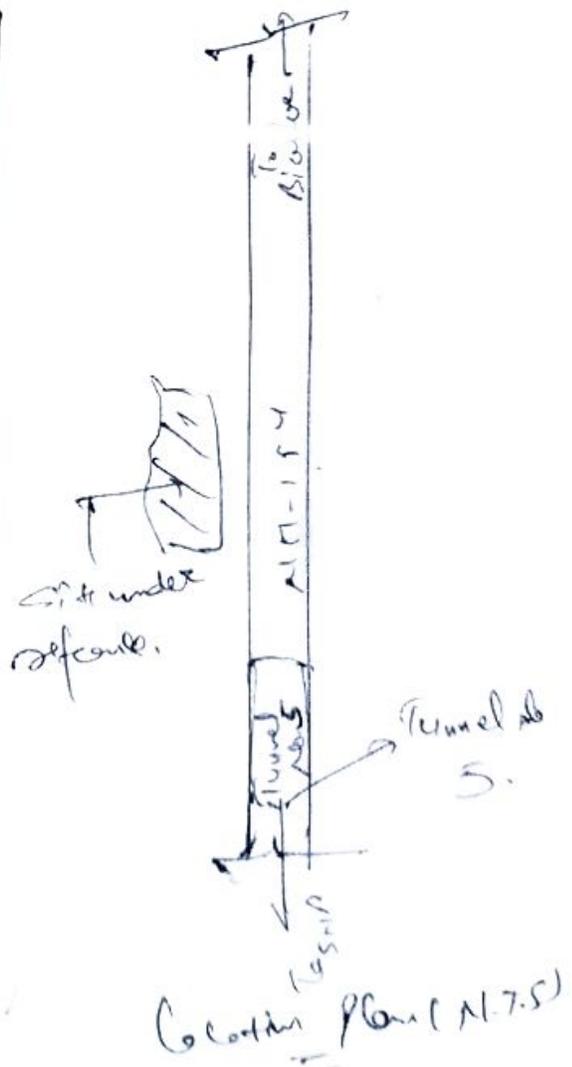
Adash Kumar  
21/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P)



Photograph



Site Plan (N.T.S)



TOWN AND COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

NOTICE UNDER SECTION 38 OF THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING ACT, 1977  
(ACT NO. 12 OF 1977)

No.TCP (SNR) UAC No- 21/24 - 117

Dated:- 22-05-24

To

Sh. Prabhu Ram S/o Sh. Bhagat Ram,  
VPO Dehar, Sub-Tehsil Dehar,  
Distt.Mandi, (H.P.).

**Subject :- Show Cause Notice under the provisions of section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act 12 of 1977).**

Whereas you have commenced/ carried on/ completed development of land or erection of building by cutting of land measuring (approx) 30m x 30m (site Plan, Location Plan and photograph enclosed overleaf) situated on khasra No. 18 & 1523/19 at Mohal Dehar Sub-Tehsil Dehar District Mandi Himachal Pradesh:-

(a) without the permission as required under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-section (1) of section 30 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

OR

(b) in contravention of the permission granted under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

(c) in contravention of the permission duly modified under sub-section (2) of section 15-A or clause (a) of section 16 or sub-section (1) of section 28 or Section 29 or sub-sections (1) or (2) of section 30-A (beyond the limits as specified under section 30-A) or sub-section (1) of section 31 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) vide Order No.....dated.....

OR

(d) after the permission for development has been duly revoked under sub-section (1) of section 37 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977), vide Order No.....dated.....

OR

(e) in contravention to the provisions specified under sections 39, 39-A, 39-B and 39-C of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977).

As such, you are hereby required to show cause either personally or through your duly authorized agent within thirty days from the receipt of this Notice, as to why action under section 38 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No.12 of 1977) be not initiated against you.

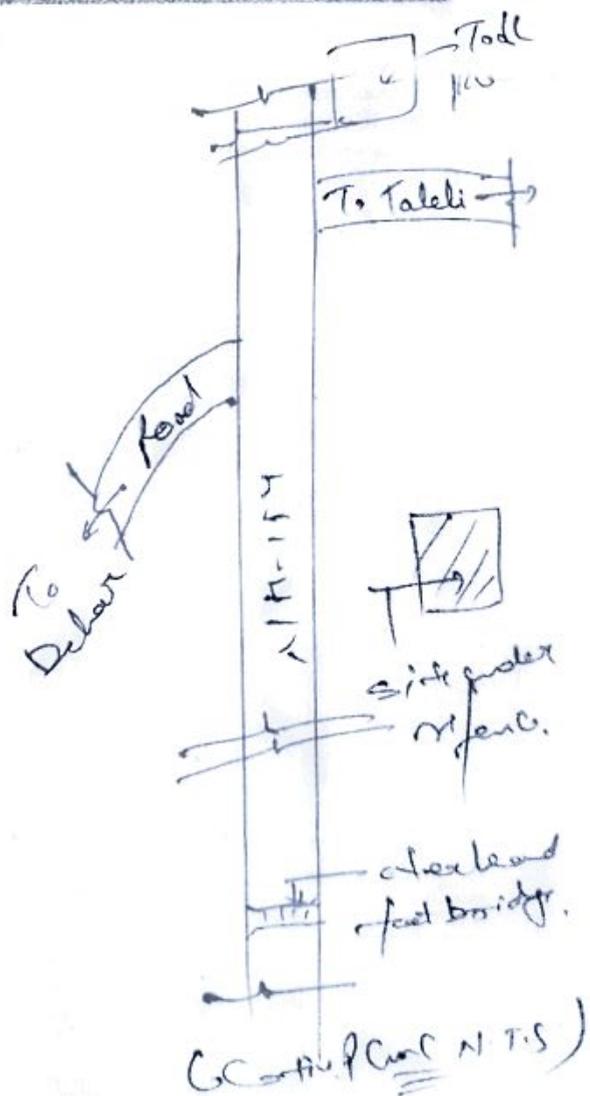
Adarsh Kumar  
22/5/24  
Planning Officer,  
Town Planning Office, Sundernagar  
Distt. Mandi (H.P.)



Photograph



Si + (Cant. N.T.S.)



To

The Planning Officer,  
Town Planning Office Sundernagar,  
Distt Mandi H.P.

Subject:- Show Cause notice under the provisions of section  
38 of the Himachal Pradesh town and country  
planning Act, 1977 (Act 12 of 1977).

Sr,

Kindly refer to your office letter no 70 P  
(SNR) DAC no 364/24-87 dated 20/06/24 on  
above noted subject.

In this regard it is submitted that the applicant  
long ago during the year 2013-14 had raised retaining  
wall for protection of their land situated on  
khassa no 1322/1058/1425 at Mukal Chamakha and  
no construction has been raised on the said land  
thereafter. However during the month of Aug-Septem-  
ber 2023 due to heavy rain some portion of the  
retaining wall got collapsed and we have removed  
some material (soil) of retaining wall which was  
collapsed during monsoon and stones of the wall  
are still lying at site.

It is further submitted that we are  
not constructing any building on above said land  
and in future if any construction work will be  
taken up we shall obtain prior permission for the  
proposed construction from your department please

Yours faithfully,

Sunder Lal Singh

No H/No 23/8 Ropet Post Bhojpur  
Distt Sundernagar Distt Mandi H.P.

Dated  
15/6/24.



FR  
BO  
AN  
19/6/24  
Jans HB

Dated  
19/06/24

2024

TOWN & COUNTRY PLANNING DEPARTMENT  
HIMACHAL PRADESH

NO.TCP(SNR)ACT & Rules/Vol-I/2015- 82- 83  
To

Dated : 18.05.2024

1. The Sub-Registrar/Tehsildar,  
Tehsil Sunder Nagar, Distt.Mandi (H.P)
2. The Naib Tehsildar, Sub-Tehsil Dehar  
Distt.Mandi (H.P)

Subject:- मौका रिपोर्ट देने बारे।  
Sir/Madam,

In continuance to this office letter No. TCP(SNR)Misc/Vol-II/2020-72-73 dated 13-05-2024. In this regards, it is submitted that the Sunder Nagar Planning Area has been constituted by the State Govt. vide Notification dated 04.03.2014 and the limits were re-defined vide state Govt. notification dated 22.08.2016 and 18.08.2021 (Copy Enclosed) and Four Lane Planning area (Kiratpur- Manali Highway) has also been Constituted by the state Govt. Vide Notification dated 28.06.2023(Copy Enclosed).

It is further submitted that as per Section 16( C ) of the Himachal Town and Country Planning Act,1977 no Registrar or the Sub-Registrar, appointed under the Indian Registration Act,1908, shall, in any planning area constituted under section 13 ,in any special area or any deemed planning area as specified in sub-section (3a) of section 1" register any deed or document of transfer of any sub-division of land by way of sale, gift, exchange, lease or mortgage with possession ,unless the sub-division of land is duly approved by the Director, subject to such rules as may be framed in this behalf by the state Government:

Provided that the Registrar or the sub-Registrar may register any transfer:-

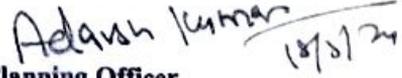
- 1) Where the land is owned by a person and the transfer is made without involving any further divisions;
- 2) Where the partition/sub-division of land is made in joint Hindu Family;
- 3) Where the lease is made in relation to a part or whole of a building;
- 4) Where the mortgage is made for procuring the loans for construction or improvements over the land either from the Government or from any other financial institution constituted or established under any law for the time being in force or recognized by the State Government.

You are, therefore, requested not to register the Sale Deeds of the plots in the Sunder Nagar Planning Area as well as in the four lane Planning area without the prior approval from this Department except the above provisions as mentioned in the HPTCP Act, 1977.

This is for information and further necessary action in the matter at your end,  
please.

Encl:-As Above

Yours faithfully,

  
Adarsh Kumar  
18/5/24  
Planning Officer,  
Town Planning Office Sundernagar,  
Distt.Mandi (H.P.)

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Annexure-R-5/IV

(37)

No. MO/MDI/NGT/O.A.No.48/2024-800  
Office of the Mining Officer,  
Mandi, Distt. Mandi (H.P)

DCI/ADC/ADM/AC/DRS  
Branch SD  
No. Di 38/48

Mandi

Date: 27 JUN 2024

To

The Deputy Commissioner,  
Distt. Mandi (HP)

E 1670045  
2-7-2024

Subject: - Orders dated 20.05.2024 passed by Hon'ble National green Tribunal in O.A. No. 48/2024 titled as Ashwani Kumar Saini Vs State of H.P.

Sir

This is with reference to MND-Dev-DA-II/Mining/2023-27423-24 Dated 29.08.2023.

In this context, it is submitted that a surprise inspection was carried out on Dated 29.08.2023 and no person was found to be indulged in illegal mining activities during the course of the inspection. However, in cognizance of plot development work found to be carried out at place Dehar, a Showcause notice vide letter no. MO/MDI/IllegalMining/Sub-Division Sundernagar/2020-21-4352-57 Dated 29.08.2023 was issued against Sh. Ruplal S/o Sh. Barlaju, VPO Dehar, Teh. Sundernagar, Distt. Mandi (HP). Sh. Kalaram S/o Sh. Barlaju, VPO Dehar, Teh. Sundernagar, Distt. Mandi (HP), Sh. Durgadas S/o Sh. Barlaju, VPO Dehar, Teh. Sundernagar, Distt. Mandi (HP) and Sh. Prabhu Ram S/o Sh. Bhagat Ram, VPO Dehar, Teh. Sundernagar, Distt. Mandi (HP)

It is also submitted that one Plot development case U/R 3 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) rules 2015, in favour of Sh. Jagdish Chand S/o Sh. Sant Ram, VPO Jarol, Teh. Sundernagar, Distt. Mandi (HP) was granted vide letter no. M.O./M.N.D/Rule-03-103/2021-3476-77 Dated 21.04.2023 for the period of one month only.

The Assistant Mining Inspector SunderNagar carried out inspection of the spots identified from Baloh Toll Plaza to Sundernagar on Dated 06.04.2024 and Mining Inspector SunderNagar carried out inspection of these spots on Dated 05.06.2024 and Dated 06.06.2024. No illegal mining activities has been observed during the course of these inspections by the mining officials.

This is for your kind information and further necessary action at your end please.

Yours faithfully,

*Bandy*  
Mining Officer  
Distt. Mandi, (H.P)  
Ph. No.01905-223342



## भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

### National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org); [pd.mandiplu@gmail.com](mailto:pd.mandiplu@gmail.com) | Phone: 01905-246383



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NHAI/PD/PIU-Mandi/2023-24/Misc/05/ 681

19 June 2024

To

Deputy Commissioner,  
Distt. Mandi (HP).

Sub: Regarding Order dated 20.05.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

Ref: Your office E file no. 195875/MND-DEV-DA-II/O.A.No.48/2024-19679-82 dated 29.05.2024.

Sir,

Refer to your office E file no. 195875/MND-DEV-DA-II/O.A.No.48/2024-19679-82 dated 29.05.2024 vide which details has been sought from this office where cutting/ excavation of the hills observation on four lane was observed.

2. In this regard, it is notified that this office does not provide any permission/NOC for cutting at any location. Further, under NH land and traffic act 2002, private constructions taking access from Highway needs to obtain access permission from Highway Administrator. Since, cutting of hill was observed, this office has issued notices for unauthorized access from the NH being Highway Administrator under section 24 of NH land and traffic Act, 2002 and directed to take access permission from NH for any access to be taken. The same is tabulated for your reference as below:

S. No.	Location	Action Taken
1	Near Pungh on four lane, Sundernagar, Distt Mandi	Notice issued vide no. 146 dated 27.04.2024 and Notice no. 150 dated 10.05.2024.
2	Near Jio Petrol Pump Sundernagar Distt Mandi	Notice issued vide no.146 dated 27.04.2024.
3	Vill. Chamukha, Sundernagar Distt Mandi	Notice issued vide no. 147 dated 27.04.2024
4	VPO Jarol, Tehsil Sundernagar Distt Mandi	Notice issued vide no. 113 dated 06.02.2024
5	Near Entry to Tunnel no. 4 fourlane Distt Mandi	Notice issued vide no. 155 dated 10.05.2024
6	VPO Dehar Near Baloh Toll Plaza	Notice issued vide no. 136 dated 15.04.2024

3. This is for your information and necessary action please.

With regards,

  
Project Director  
NHAI, PIU-Mandi

Encl: Notices issued by this office.

प्रधानकार्यालय: जी-5 एंव 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org); [pd.mandipi@gmail.com](mailto:pd.mandipi@gmail.com) | Phone: 01905-246383



क्रम संख्या :

146

रास्ता/प्रवेश लेने हेतु नोटिस

दिनांक : 27/04/2024

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Bendak Ram पुत्र/पति Moukhal Das  
निवासी Chamukha, P.O. Harobag, Mandi, H.P. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 165+300 (R.H.S) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

*[Handwritten Signature]*  
10/4/24

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075

# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipi@gmail.com](mailto:pd.mandipi@gmail.com) | Phone: 01905-246383



क्रम संख्या :

150

दिनांक :

10/05/2024

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में

श्री/श्रीमती

Munni Lal

पुत्र/पति

निवासी

Vijl Chamukha, Teh. Sundal Nagar, Mandi, H.P.

हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03 (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०न्मी 6164 + 590 (RHS) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं जो कि यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति मिलने तक निम्न कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

सीटा डी

प्राप्तकर्ता के हस्ताक्षर

DR/002

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075

# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipi@gmail.com](mailto:pd.mandipi@gmail.com) | Phone: 01905-246383



क्रम संख्या :

147

दिनांक : 27/04/2024

### रास्ता/प्रवेश लेने हेतु नोटिस

"MORTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में

श्री/श्रीमती Suranda Sen पुत्र/पति Sh. Padam Singh Sen

निवासी Mill - Ropo Bhojpur (near H.A.T. P. Mandi) Surda, Himachal Pradesh

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03 (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 164+950 R.H.S पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेश रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020 के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

04823 09500

Received by  
Vikon.

*[Signature]*

*[Signature]*  
हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

प्रधानकार्यालय: जी-6 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org); [pd.mandiplu@gmail.com](mailto:pd.mandiplu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

113

दिनांक : 6/1/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Jayesh Choud पुत्र/पति S/o Sant Ram  
निवासी Jesol हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 159/470 पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

10 हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipi@gmail.com](mailto:pd.mandipi@gmail.com) | Phone: 01905-246383



क्रम संख्या :

155

दिनांक : 10/07/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती — जोगर 125 पुत्र/पति  
निवासी देवना (G.Hing) (of) (New Tunnel) R.H.S. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं-03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03 (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 154 + 350 (R.H.S) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org); [pd.mandi@nhai.org](mailto:pd.mandi@nhai.org) | Phone: 01905-246383



क्रम संख्या : 136

दिनांक : 15/4/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

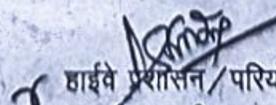
श्री/श्रीमती अमर सिद्ध पुत्र/पति श्री हरशु राम  
निवासी जुवावा (अमरसिद्ध, Julo ex-connection) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 146-7590 fms पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

  
आईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075